

1	2	3	4	5
31.	Sikkim	2	0	0
32.	Tamil Nadu	253	207	78
33.	Telangana	61	34	6
34.	Tripura	14	2	0
35.	Uttar Pradesh	378	298	79
36.	Uttarakhand	78	66	22
37.	West Bengal	52	42	19
TOTAL		2233	1864	746

\* Medicines are directly supplied to the administration of the Union Territory of Lakshadweep.

#### **Making of BIS standards mandatory for some chemicals**

1323. DR. PRABHAKAR KORE:

SHRIMATI VIJILA SATHYANANTH:

DR. VIKAS MAHATME:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of the steps taken by Department of Pharmaceuticals (DoP) for standardisation and quality improvement;

(b) whether Government has recently made BIS Standard mandatory for some chemicals; and

(c) if so, the details thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D.V. SADANANADA GOWDA): (a) Central Drugs Standard Control Organization (CDSCO) under Ministry of Health and Family Welfare regulates safety, efficacy and quality of drugs, medical devices and cosmetics under the provisions of Drugs and Cosmetic Act, 1940 and rules made thereunder. The Department of Pharmaceuticals only regulates the prices of scheduled drugs and monitors availability of medicines as per provisions of the Drugs (Prices Control) Order, 2013 (DPCO, 2013).

(b) and (c) The Department of Chemicals and Petrochemicals has made BIS standards mandatory for Caustic Soda, Acetic Acid, Aniline, Methanol and poly Aluminium Chloride to protect human health, environment, national security and to prevent unfair trade practices.